



\$~12

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 6500/2025

BRIJ BALLABH GAUR AND ANRPetitioners

Through: Mr. Atul Sharma, Adv.

versus

THE STATE OF NCT OF DELHI AND ANRRespondents

Through: Mr. Manoj Pant, APP for the State
along with SI Animesh Anand along
with original IO ASI Shiv Kumar
Solanki, PS Jagatpuri.

CORAM:

HON'BLE MR. JUSTICE ANISH DAYAL

ORDER

19.09.2025

%

1. This petition has been filed seeking quashing of **FIR No.248/2020** registered at *P.S Jagatpuri* under Sections 324/506/34 of the Indian Penal Code 1860 (**'IPC'**), on the basis of a settlement executed in July 2025, which has been executed on behalf of petitioner no.1 and respondent no.2. Petitioner no.2 is the *wife* of petitioner no.1.

2. Petitioner nos.1 & 2 and respondent no.2/*complainant* are present in Court and have been duly identified by their respective counsels and the I.O.

3. Respondent no.2, who is also accompanied by her husband, states in Court that she has no objection to the quashing of the said FIR against both the petitioners, considering that they were neighbours and the original issues have now been resolved.

4. Petitioner nos.1 & 2 undertake to organize a *Bhandara* for poor



children of the area in *Shiv Mandir* at *Radheypuri* on two occasions, one during the coming *Navratra period*; and one during the *Diwali period* for at least 50 children.

5. The report of the same, by way of an affidavit, shall be filed with photographs on the record of the Court and a copy of the same shall also be given to the IO.

6. Subject to this undertaking being complied with, the said FIR stands quashed.

7. Considering the above settlement between the parties and the chances of conviction of the petitioners being remote and bleak, there is no use continuing with proceedings of the present FIR as it would be a misuse of the process of the Court and an unnecessary burden on the State exchequer. Accordingly, the petition is allowed. Consequently, the *FIR No.248/2020* registered at *P.S. Jagatpuri* under Sections 324/506/34 IPC and proceedings emanating therefrom, are quashed, *qua* the petitioners.

8. Parties shall abide by the terms of settlement.

9. Accordingly, the petition is disposed of. Pending applications (if any) are disposed of as infructuous.

10. Order be uploaded on the website of this Court.

ANISH DAYAL, J

SEPTEMBER 19, 2025/MK/tk